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PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

**GOVERNMENT OF WEST BENGAL**

**LAW DEPARTMENT**

**Legislative**

**NOTIFICATION**

No. 945-L.—16th September, 2022.—The Governor having been pleased to order, under rule 66 of the Rules

of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons and the Financial Memorandum which accompany it, in the *Kolkata Gazette*, the Bill, the Statement of Objects and Reasons and the Financial Memorandum are accordingly hereby published for general information:—

**Bill No. 23 of 2022**

**THE WEST BENGAL STAFF SELECTION COMMISSION  
(AMENDMENT) BILL, 2022.**

**A**

**BILL**

*to amend the West Bengal Staff Selection Commission Act, 2011.*

WHEREAS it is expedient to amend the West Bengal Staff Selection Commission Act, 2011, for the purposes and in the manner hereinafter appearing;

West Ben. Act  
XVII of 2011.

It is hereby enacted in the Seventy-third Year of the Republic of India, by the Legislature of West Bengal, as follows:—

**1.** (1) This Act may be called the West Bengal Staff Selection Commission (Amendment) Act, 2022.

*The West Bengal Staff Selection Commission  
(Amendment) Bill, 2022.*

(Clauses 2, 3.)

(2) It shall come into effect at once.

Amendment of  
section 3 of West  
Ben. Act XVII of  
2011.

2. In the West Bengal Staff Selection Commission Act, 2011 (hereinafter referred to as the principal Act), in section 3, for sub-section (2), the following sub-section shall be substituted:—

“(2) The West Bengal Staff Selection Commission shall consist of a Chairperson and not more than six members. The Chairperson shall be administrative Head of the Commission and shall have the powers of the Head of the Department.”.

Amendment of  
section 4.

3. In section 4 of the principal Act,—

(1) for sub-section (2), the following sub-section shall be substituted:—

“(2) The Chairperson and the members of the Commission shall hold office for a period of five years or till he attains the age of 65 years, whichever is earlier.”.

(2) in sub-section (3), for the figures and word “62 years”, the figures and word “65 years” shall be substituted.

**STATEMENT OF OBJECTS AND REASONS.**

It is considered necessary and expedient to make the following amendments in the West Bengal Staff Selection Commission Act, 2011 (West Ben. Act XVII of 2011) (hereinafter referred to as the principal Act), so as to ensure smooth functioning of the West Bengal Staff Selection Commission by way of—

(1) amending sub-section (2) of section 3 of the principal Act, by increasing the number of members of the West Bengal Staff Selection Commission up to six;

(2) amending sub-section (2) of section 4 of the principal Act, so that the tenure of the members of the Commission shall be for a period of five years or till he attains the age of 65 years, whichever is earlier.

2. The Bill has been prepared to achieve the above objectives.

KOLKATA,

*The 13th September, 2022.*

MAMATA BANERJEE,

*Member-in-charge.*

*The West Bengal Staff Selection Commission  
(Amendment) Bill, 2022.*

**FINANCIAL MEMORANDUM.**

Financial estimate for implementation of the provisions of the Bill is as follows:—

(A) Non-recurring Expenditure for acquiring furniture, computers (Desktops as well as laptops) etc.	Rs. 25,00,000/-
(B) Recurring expenditure towards Pay and Allowances, Travel expenses, Medical reimbursements, Electricity bills, Telephone bills etc.	Rs. 1,50,00,000/-

The liability of the State Government shall be met from the appropriate provisions in the relevant Head of Accounts in the Budget in due course.

KOLKATA,

*The 13th September, 2022.*

MAMATA BANERJEE,

*Member-in-charge.*

By order of the Governor,

PRADIP KUMAR PANJA,  
*Secy. to the Govt. of West Bengal,  
Law Department.*